(c) the details of the steps proposed to be taken to remove the constraints faced in developing affordable housing units in urban areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYA (BABUL SUPRIYO) BARAL): (a) Prices of housing are market driven which are based on demand and supply of housing stock.

(b) and (c) Government ensures affordability through its various schemes and programmes like Interest Subsidy Scheme, Credit Risk Guarantee Fund, Jawaharlal Nehru National Urban Renewal Mission (JNNURM), Rajiv Awas Yojana (RAY). Government proposes to launch new housing mission to further ensure affordability.

## Measures for providing housing to all

1315.DR. K. P. RAMALINGAM: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether it is a fact that Government is working on slew of measures like increasing the land area ceiling limit for necessary environment approvals. Self certification and lowering of interest rates to ensure housing for all, if so, the details thereof; and
- (b) whether it is also a fact that Government is considering to remove all hurdles for faster implementation of housing for all aim of Government, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYA (BABUL SUPRIYO) BARAL): (a) and (b) The Government is working on different measures like infrastructure status to affordable housing, increasing built up area ceiling limit for environment clearance of affordable housing, single window approval system etc. for faster implementation of housing projects. In addition, interest subsidy scheme under proposed National Housing Mission envisages self-certification of income, upfront subsidy etc. to lower the interest rate.

## Homeless people in the country

†1316. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the number of such families and persons in the country who do not have any house to live at their native place or at the place where they are earning their livelihood;

†Original notice of the question was received in Hindi.

Written Answers to

- (b) the number of such families who do not own a house out of the families who cannot afford the expenditure of housing; and
- (c) the number of such houses in the country which do not have the facility of toilet and drinking water?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO BARAL): (a) and (b) As per Census-2011 household data, there are 447,585 houseless households and 17.72 lakh houseless persons in the country. The Ministry has no specific report about the financial capacities of these homeless families.

(c) As per Census 2011, Tables on Housing Stock, Amenities and Assets, out of 24.67 crore total households in the country, 13.10 crore households have no latrine facilities within the premises while 13.18 crore households do not have drinking water facility within the premises. Of these, rural households account for 11.62 crore and 10.91 crore respectively for absence of latrine and drinking water facilities within the premises.

## License for street vendors

- 1317. SHRIMATI KANIMOZHI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:
- (a) whether it is a fact that a study by National Association of Street Vendors of India show that most of the street vendors do not have license, if so, the details thereof,
- (b) the State-wise status of implementation of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014; and
- (c) the number of States in which Town Vending Committees have been formed and survey of existing State vendors is under progress?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO BARAL): (a) No such study is available with the Ministry.

(b) and (c) Formation of Town Vending Committees and conduct of survey of Street Venders under the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 will be done by the States/UTs as per Rules and scheme to be framed by them. Framing of the scheme with-in the time specified in the Act is a statutory